

IN THE INCOME TAX APPELLATE TRIBUNAL "D" BENCH : KOLKATA

[Before Hon'ble Shri P.M.Jagtap, AM & Sri N.V.Vasudevan, JM ]

I.T.A No.682/Kol/2015

Assessment Year : 2010-11

Cheviot Co.Ltd.  
Kolkata

-vs.-

C.I.T., Kolkata-1,  
Kolkata

[PAN : AABCC 2380 H]

(Appellant)

(Respondent)

For the Appellant : S.Manish Tiwari, FCA

For the Respondent : Shri Niraj Kumar, CIT

Date of Hearing : 27.02.2017.

Date of Pronouncement : 27.02.2017.

**ORDER**

**Per N.V.Vasudevan, JM**

This is an appeal by the Assessee against the order dated 20.03.2015 of CIT(A)-1, Kolkata, relating to AY 2010-11.

2. At the time of hearing of the appeal the Id. Counsel for the assessee filed an application dated 27.02.2017 seeking to withdraw the appeal as the assessee company does not intend to pursue the appeal before the Tribunal. The Id. DR has not raised any objection for withdrawal of the appeal. The permission to withdraw the appeal is granted. The appeal is dismissed as withdrawn.

3. In the result, the appeal is dismissed as withdrawn.

**Order pronounced in the Court on 27.02.2017.**

Sd/-

Sd/-

[P.M.Jagtap]  
Accountant Member

[ N.V.Vasudevan ]  
Judicial Member

Dated : 27.02.2017.

[RG PS]

Copy of the order forwarded to:

- 1.Cheviot Company Limited, Magma House, 9<sup>th</sup> Floor, 24, Park Street, Kolkata-700016.
2. C.I.T., Kolkata-1, Kolkata. Kolkata.
3. CIT(DR), Kolkata Benches, Kolkata.

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By Order

Asstt.Registrar, ITAT, Kolkata Benches